



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 1545/2021**

**This the 10<sup>th</sup> day of August, 2021**

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Sonia (EWS)  
Roll No. 2201084494  
Seeking appointment as  
Constable (Ex.) in Delhi Police,  
Aged about 25 Years,  
S/o Sh. Jai Prakash,  
R/o VPO : Palra, Tehsil : Beri,  
Distt : Jhajjar, Haryana.

... Applicant

(By Advocate: Mr. Anil Singal)

**Versus**

1. Staff Selection Commission,  
Through its Chairman,  
C.G.O. Complex, Lodhi Road,  
New Delhi – 110003.
2. Delhi Police,  
Through Commissioner of Police,  
PHQ, IP Estate. New Delhi

... Respondents

(By Advocate: Mr. Shailender Tiwari for Respondent No. 1 and Mr. Amit Yadav for Respondent No. 2)



## O R D E R (ORAL)

### **Mr. R.N. Singh, Member (J):**

The present Original Application has been filed by the applicant under Section -19 of the Administrative Tribunals Act, 1985, seeking the following relief(s):-

*“(i) To call for the records and quash and set aside the impugned Result of PET/PST conducted on 1.7.2021 where the height of the applicant was measured less than 157 cm.*

*(ii) To direct the respondents to constitute and appoint an independent Special Medical Board to conduct measurement of height of the applicant and if her height found to be 157 cm or above, process her candidature further for appointment as Constable (Ex.) in Delhi Police vide Examination – 2020 with all consequential benefits.*

*(iii) To consider the applicant as eligible in Recruitment of Constable (Ex.) in Delhi Police Examination – 2020 and appoint to the post of Constable (Ex.) in Delhi Police if she makes the grade as per her merit position.*

*(iv) To award costs in favour of the applicant and*

*(v) To pass any order or orders which this Hon’ble Tribunal may deem just & equitable in the facts & circumstances of the case.”*

2. Learned counsel for the applicant argues that the applicant's candidature has been rejected on the ground of his not meeting the requisite height. However, the measurement of height is contrary to the provisions of Para-21(x) of the relevant advertisement (Annexure A-1). He further argues that aggrieved of the impugned decision of the respondents, the applicant has preferred a representation dated 02.07.2021 and the same is still lying pending consideration of the respondents. He also submits that in identical facts and circumstances, this Tribunal has disposed of OA No. 1453/2021 vide



order/judgment dated 02.08.2021. The order/judgement reads as under:-

"The applicant has applied for the post of Constable (Executive) Female in the Delhi Police. There is a discrepancy with regard to her height. She has also obtained a certificate from a private hospital which says that her height is 157.3 cm, whereas the requirement is 157 cm. But, during the course of measurement, her height was measured as 156 cm.

2. The applicant has made then and there an appeal under the provision but, till date the same is pending and she is not satisfied with the recruitment process undertaken.

3. As far as, we understand that in the matters of recruitment, there shall be a transparency for the citizen before the court of law. So we hereby direct the concerned authorities to constitute a Committee qua the Commissioner of Police who may consider another Expert Body to examine her height. If she is found suitable she may be offered appointment in accordance with law. If she is not found suitable, her case may be rejected. The exercise in this behalf shall be completed within a period of eight weeks from the date of receipt of copy of this order.

4. With this observation, the OA is disposed of. No costs."

3. Issue notice. Mr. Shailender Tiwari and Mr. Amit Yadav, learned counsels appearing for respective respondents, on advance service, accept notice.

4. Mr. Singal, learned counsel for the applicant submits that the applicant shall be satisfied, if the present OA is disposed of, at this very stage, with a direction to the respondents to consider the applicant's aforesaid pending representation, keeping in view the aforesaid order/judgment in OA No. 1453/2021 dated 02.08.2021. To such request of the learned counsel for the applicant, there is no objection from the learned counsels for the respondents.

5. In view of the aforesaid, without going into the merits, the present OA is disposed of with a direction to the respondents to consider the applicant's aforesaid pending representation dated 02.07.2021 (Annexure A-3), keeping in view the relevant rules and



advertisement and also aforesaid order/judgment in OA No. 1453/2021 dated 02.08.2021 and dispose of the same by passing an appropriate reasoned and speaking order, as expeditiously as possible and in any case within six weeks from the date of receipt of a copy of this order.

6. The OA is disposed of in the aforesaid terms. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

uma/ankit/anjali/deeksha

**(R.N. Singh)**  
**Member (J)**